

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 108(ND)/2016

IN THE MATTER OF:

M/s. Esquire Electronics Inc & Anr.

.....Petitioners

v.

Netherlands India Communications Enterprises Limited & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s): Mr. Uttam Dutt & Ms, Riya Gulati, Advocates

ORDER

This is an application seeking extension of time to comply with the directions issued in the order dated 05.10.2017. The reason for seeking extension is that the petitioner company has its office abroad and there were delays in receiving appropriate instructions to comply with the aforesaid order.

After hearing learned counsel for the petitioner we are of the view in the interest of justice to grant one more opportunity to the petitioner to serve the respondent by substituted service in accordance with the provisions of Rule 38 (4) of NCLT Rules, 2016 read with Order V Rule 20 CPC.

The needful shall be done within two weeks by publication of notices in the English Daily namely Indian Express and in Hindi Daily namely Dainik Bhasker. All the formalities as per the aforesaid Rules be carried.

List for further consideration on 20.03.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)